Sl. No.	Year	Amount of VGF Released to Concessionaire (₹ crore)
1.	2015-16	116.675
2.	2016-17	76.771
3.	2017-18	69.790
	Total	263.236

- (c) 70% physical progress has been achieved with target date of completion of the project by 31.10.2021.
- (d) Project was initially delayed for want of Land Acquisition and Forest Clearance. Concessionaire M/s Sidhi Singrauli Road Project Ltd is defaulter because of their financial crisis and inadequate fund flow for construction work on this project. Due to delay, MoRT&H has granted extension of time for completion of the project up to 31.10.2021 subject to payment of damages on account of failure of meeting the milestones as per concession agreement.

New Transport Policy

1246. SHRI VAIKO: SHRI M. SHANMUGAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is contemplating to bring out a New Transport Policy;
- (b) if so, the details thereof;
- (c) whether fuel change and switching to Compressed Natural Gas (CNG), Liquefied Natural Gas (LNG) and biofuel is being encouraged;
 - (d) if so, the details thereof; and
- (e) the steps taken to open more outlets of CNG, LNG, biofuel for the filling of vehicles?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Section 66A of The Motor Vehicles (Amendment) Act, 2019 passed by the parliament and published in the Gazette of India on 9th August, 2019

has mandated that the Central Government may develop a National Transportation Policy consistent with the objects of this Act in concurrence with the State Governments and other agencies.

[2 March, 2020]

- (c) and (d) Yes, Sir. This Ministry has notified mass emissions standards for OE (Original Equipment) converted Gasoline/Diesel/Dual Fuel Vehicles. Under Motor Vehicle Amendment Rules, 1989, Rule 115(B) for CNG, Bio-CNG, LNG driven vehicles, Rule 115(E) for Ethanol, Rule 115(F) for Bio-Diesel and Rule 115(H) for Methanol have been notified.
- (e) The Ministry of Petroleum and Natural Gas is responsible for ensuring outlets of CNG, LNG, Bio-Fuel as per the emission standards notified by this Ministry.

Government policy for scrapping old vehicles

1247. DR. PRABHAKAR KORE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government is proposing a policy of scrapping old, polluting and fuel-guzzling vehicles in an attempt to reduce pollution and road congestion;
- (b) whether the policy also includes framing of standard guidelines for collection, dismantling and scrapping of automobiles in organised and environmentally-safe conditions; and
- (c) if so, the details of the policy and the time-frame for implementation of the same and approximate number of old vehicles required to be scrapped, State-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Ministry of Road Transport and Highways has formulated draft guidelines for setting up, authorization and operation of Authorised Vehicle Scrapping Facilities (AVSF). Draft guidelines were uploaded on Ministry's website for public comments *vide* letter dated 14.10.2019.

Development of additional NH

1248. SHRIMATI VIJILA SATHYANANTH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state: